GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1633 TO BE ANSWERED ON 28.11.2019

COMPETITIVE POWER PRICES

1633. SHRI BHOLA SINGH:

DR. SUKANTA MAJUMDAR: SHRI RAJA AMARESHWARA NAIK: SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of POWER be pleased to state:

- (a) whether the Government has formed a high level group to make recommendations for changing the structure and system of power sale and purchase in the country;
- (b) if so, the details thereof and the steps being taken in this regard;
- (c) whether the Government proposes to make power prices competitive across the country in various States;
- (d) if so, the details thereof and the steps being taken in this regard;
- (e) the number of electricity connections provided under various schemes across the country, State/UT-wise including Bulandshahr and Balangir district of Uttar Pradesh and Odisha respectively; and
- (f) the other steps being taken by the Government for self reliance and growth of power sector in the country?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) & (b): Ministry of Power, Government of India, has formed a high level group to study the present system of power purchase and sale under the Power Purchase Agreement (PPA) including power trading. The group will also explore the system of power markets globally and make recommendations for changing the structure and system of power purchase and sale in the country including reforms needed to encourage investments, efficiency and competitiveness in power markets.

- (c) & (d): As per the provision of Electricity Act, 2003, Ministry of Power has already issued Competitive Bidding Guidelines for long term, medium term and short term power procurement by Distribution Licensees. As mandated in Tariff Policy, all future power procurement by Distribution Licensees in states to be done through tariff based competitive bidding only. In order to further optimize the cost of power procurement by state distribution licensees, a mechanism of national load merit order for inter-state generating stations has also been introduced.
- (e): Since launch of the Pradhan Mantri Sahaj Bijli Har Ghar Yojana Saubhagya on 11.10.2017, about 2.628 crore willing un-electrified households were electrified up to 31.03.2019 across the country including 1,35,881 households of Bulandshahr district, Uttar Pradesh and 1,83, 744 households of Balangir district, Odisha. The State/UT-wise details are given at Annexure-I.
- (f): The various steps taken by Central Government for self reliance and growth of power sector in the country are given at Annexure-II.

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION NO. 1633 TO BE ANSWERED IN THE LOK SABHA ON 28.11.2019.

State-wise electrification of households as per Saubhagya portal during the period from II.10.2017 to 31.03.2019.

SI. NO	Name of the States	Number of houses electrified
1	Andhra Pradesh	181,930
2	Arunachal Pradesh	47,089
3	Assam	1,745,149
4	Bihar	3,259,041
5	Chhattisgarh	749,397
6	Goa	-
7	Gujarat	41,317
8	Haryana	54,681
9	Himachal Pradesh	12,891
10	Jammu & Kashmir	387,501
11	Jharkhand	1,530,708
12	Karnataka	356,974
13	Kerala	-
14	Madhya Pradesh	1,984,264
15	Maharashtra	1,517,922
16	Manipur	102,748
17	Meghalaya	199,839
18	Mizoram	27,970
19	Nagaland	132,507
20	Odisha	2,452,444
21	Puducherry	912
22	Punjab	3,477
23	Rajasthan	1,862,736
24	Sikkim	14,900
25	Tamil Nadu	2,170
26	Telangana	515,084
27	Tripura	139,090
28	Uttar Pradesh	7,980,568
29	Uttarakhand	248,751
30	West Bengal	732,290
	Total	26,284,350

ANNEXURE REFERRED TO IN REPLY TO PART (f) OF UNSTARRED QUESTION NO. 1633 TO BE ANSWERED IN THE LOK SABHA ON 28.11.2019.

Steps being taken by the Government for self reliance and growth of Power Sector:

A. Ensuring timely payments:

 Ministry of Power has issued directions that power shall be scheduled for despatch only after it has been intimated to the Appropriate Load Despatch Centre i.e. NLDC/RLDC/SLDC that a Letter of Credit for the desired quantum of power has been opened. This will ensure timely payments and encourage investments in the sector.

B. Promotion of Renewable Energy –

- In order to achieve the Renewable target of 175000 GW of renewable capacity by 2022, MOP issued Long term Growth trajectory Renewable purchase Obligation (RPO) for solar as well as Non-solar till the year 2022.
- Competitive Bidding Guidelines for procurement of power from Soalr and Wind projects has been issued.
- Waiver of ISTS Transmission charges and losses for Solar and Wind based project extended upto December 2022.

C. Measures to promote Hydro sector-

- Large Hydropower Projects to be treated as Renewable Energy Source
- Hydropower Purchase Obligation (For new projects)
- Flexibility in Tariff Determination

D. Addressing issues of stressed thermal power plants:

- Amendments in allocation of coal as per SHAKTI policy,
- Increase in quantity of coal for e-Auction for power, non-lapsing of short supplies of coal, ACQ based on efficiency,
- Mandatory payment of Late Payment Surcharge (LPS),
- Procurers are advised not to cancel PPA, FSA, transmission connectivity, Environment Clearance / Forest Clearance, and all other approvals including water, even if the project is referred to NCLT or is acquired by another entity subject to the provisions of the contracted PPA and/ or applicable rules.
